## **National Company Law Tribunal**

## Allahabad Bench

CPINO. 18/AUD/2012

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 25.01.2018** 

NAME OF THE COMPANY: Techno Electric & Engineering Company 4d.

SECTION OF THE COMPANIES ACT/ 1 & B CODE: U/S 230/222 of Companies, Act, 2013.

SI. N	NO. Name	<b>Designation</b>	Representation	Signature
<u>1.</u>	RAHUL AGARWAL	ADVOCATE	APPLICANT COMPANO	
2.	SHURLIAM ALARLIAN	ADVOINT	N. O. P. 1. C.	Thuthour

## C.A No.18/ALD/2018

Sri Shubham Agarwal for the petitioner.

The present company application is filed under section 230/232 of the Companies Act, 2013 as a first stage motion petition, whereby the petitioner has proposed for the sanction of the Company Scheme of arrangement between the Transferor and Transferee Company and sought prayer from this court but sought dispension with the convening and holding meetings of equity shareholders of the applicant no.2 company and also sought dispension with the convening and holding of meetings of secured creditors and unsecured creditors both and also sought direction for making paper publication of notice by advertisement of the present Company Petition and if necessary, notice for holding and conducting of the meeting if permitted by the court. Arguments are heard and case is reserved.

The matter to be listed on 31st January, 2018.

Date: 25/01/2018

Typed by Jyoti (Stenographer)

H.P. Chaturvedi, Member(Judicial)